

NITEM NO.36

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2370/2016
(Arising out of impugned final judgment and order dated 13/10/2015
in FA No. 194/1998 passed by the High Court Of Judicature at
Allahabad)

MAHENDRA PRASAD

Petitioner(s)

VERSUS

JAG PATTI DEVI

Respondent(s)

(with appln. (s) for exemption from filing O.T. and office report)

Date : 01/02/2016 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Yogesh Tiwari, Adv.

Mr. Vikrant Singh B., Adv.

Mr. Sanjay K. Agrawal, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice, returnable in six weeks to the sole respondent
on condition that the petitioner pays an amount of Rs. 25,000/-
by way of Demand Draft in favour of the respondent towards
litigation expenses and files the proof of the same in the
Registry within two weeks from today.

(Jayant Kumar Arora)

Sr. P.A. (Renu Diwan)

Court Master